



2026:AHC:43133

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7602 of 2026

Mukesh Rai

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brajesh Kumar Dwivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/District Magistrate, Azamgarh to decide the application dated 19.08.2025 in which prayer has been made to remove the illegal encroachments made by some villagers.

2. Today when the matter is taken up, a preliminary objection has been raised by learned standing Counsel that the present petition is not maintainable as the alternative statutory remedy is available to the petitioner to initiate proceedings under Section 26 of U.P. Revenue Code, 2006.

3. In view of the availability of statutory alternative remedy, the writ petition is dismissed.

(Prakash Padia,J.)

February 25, 2026

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